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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 236 of 2017 in CP (CAA) No. 63/NCLT/AHM/2017
With CA(CAA) No. 36/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017**

Name of the Company: Safal Consturction Pvt. Ltd.
Bsafal Infraheights Pvt. Ltd. (Joint Application)

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Yuvraj Thakore Advocate Applicant Y. Thakore.
2. for D.N. Raval

ORDER

Learned Advocate Ms. Dharmistha Raval with Learned Advocate Mr. Yuvraj Thakore present for Applicant.


Heard arguments of Learned Counsel for Applicant.

This application is filed to condoned the delay of 3 days in filing the petition.

The reason stated is the director is not in town. It is a sufficient reason.

Hence, the delay is condoned.

Application is allowed.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 18th day of August, 2017.